

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTA BENCH.

No. M.A. 126 of 1997 (O.A. 220/97) Date of order : 3.11.97.

Present : Hon'ble Dr. B.C.Sarma, Member (A)
Hon'ble Mr. D. Purkayastha, Member (J)

SUBRATA KR. GHOSH

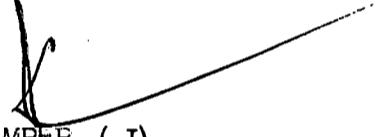
VS.

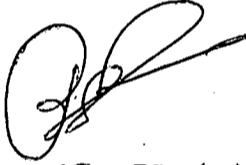
UNION OF INDIA & ORS.

For applicant : Mr. K. Chakraborty, counsel.

For respondent : None.

The M.A. has been filed with the prayer that the order dated 16.3.97 as annexed to the M.A. be stayed till the disposal of the case. We find ^{that} earlier the pay of the applicant was fixed at Rs. 2600/- per month sometime in November, 1993 and thereafter, it was reduced to Rs. 2525/- with effect from 18.10.93. This order has been challenged in the O.A. In any event, we find that there is no sufficient ground for issuing an interim order at this stage. Accordingly the M.A. is dismissed.


MEMBER (J)


MEMBER (A)